

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Customs Appeal No. 286 of 2008

(Arising out of Order-in-Original CAO No. 149/2007/CAC/CC/KAP dated 17.12.2007 passed by the Commissioner of Customs, Mumbai-I)

Shri Amber Mufti

Block No. 3, Summit House, Forejett Hill,
Tardeo, Mumbai - 400036

.... Appellant

Versus

Commissioner of Customs (EP), Mumbai

2nd floor, New Custom House, Ballard Estate,
Mumbai - 400001

.... Respondent

WITH

Customs Appeal No. 154 of 2009

(Arising out of Order-in-Original CAO No. 149/2007/CAC/CC/KAP dated 17.12.2007 passed by the Commissioner of Customs, Mumbai-I)

Shri R.G. Gawade

301, Biry House, 3rd Floor,
Fort, Mumbai - 400001

.... Appellant

Versus

Commissioner of Customs (EP), Mumbai

2nd floor, New Custom House, Ballard Estate,
Mumbai - 400001

.... Respondent

Appearance:

None for the Appellant

Shri Bhushan Kamble, AC, Authorized Representative for the
Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87327-87328/2019

Date of Hearing: 16.12.2019

Date of Decision: 16.12.2019

Per: Dr. D.M. Misra

None present for the appellant despite notice. The matter has been adjourned several times. Learned AR for the Revenue submits that further adjournment in the matter would not yield any result.

2. It seems that the appellants are not serious in prosecuting their appeals before this forum. Consequently, these appeals are dismissed for non-prosecution.

(Dictated and pronounced in open court)

(Dr. D.M. Misra)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

Sinha